

According to article 240, Parliament may enact laws for Part C States. By that the President has been given power to rule Part C States and everything done by the President with regard to Part C States is done under the authority of Parliament given in the Part C States Act passed in the year 1951. In other words, the relevant articles in the Constitution are 239 and 240. The Constitution leaves it to Parliament to make laws for the governance of Part C States. All the provisions of the Constitution do not apply to Part C States. The provisions of the Constitution relating to union Parliament and legislature of Part A and B States do not apply to Part C States. There is a separate Act known as the Part C States Act, 1951 which defines the constitution, functions and powers of the legislature.

SHRI V. K. DHAGE (Hyderabad): May I just interrupt? May I know whether the other provisions of the Constitution apply to Part C States?

SHRI K. S. HEGDE: Part VI applies to Part C States, not all the articles of the Constitution.

SHRI GULSHER AHMED: This is so because the framers of the Constitution thought that these areas were small, and the level of Administration there was not up to the mark. That is the reason why they created a third kind of States in the Constitution. So, all the provisions of the Constitution are not applicable to Part C States. So far as Part C States are concerned, they have left everything under articles 239 and 240 to Parliament to decide the future form of Government.

MR. DEPUTY CHAIRMAN: The hon. Member may continue tomorrow.

SHRI K. S. HEGDE: Is it not necessary, Sir, to have an afternoon session?

SHRI H. N. KUNZRU: Not necessary.

SHRI C. G. K. REDDY: Tomorrow it is extended till 12—30.

MR. DEPUTY CHAIRMAN: Order, order. The House has not yet adjourned. There is a Message.

MESSAGE FROM THE HOUSE OF THE PEOPLE

THE DELHI ROAD TRANSPORT AUTHORITY (AMENDMENT) BILL, 1953.

SECRETARY: Sir, in accordance with the provisions of Rule 148 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to inform you that the House of the People at its sitting held on the 15th May 1953, agreed without any amendment to Delhi Road Transport Authority (Amendment) Bill, 1953 which was passed by the Council of States at its sitting held on the 13th May, 1953.

REPORT OF THE COMMITTEE ON PETITIONS ON THE FACTORIES (AMENDMENT) BILL, 1952

MR. DEPUTY CHAIRMAN: Mr. Jaspat Roy Kapoor.

SHRI J. R. KAPOOR: (Uttar Pradesh): Sir, on behalf of the Committee on Petitions I beg to report to the Council that the Committee examined all the 392 petitions relating to the Factories (Amendment) Bill, 1952 and was of the opinion that the petitions were in order and complied with the Rules of Procedure and Conduct of Business in the Council of States.

We have directed that a copy of the petitions along with a statement showing the total number of petitions and the total number of signatories thereto be circulated *in extenso* as paper to the Bill, all the petitions being of identical nature.

Sir, I submit this, our Report [see Appendix IV, Annexure No. 218.]

MR. DEPUTY CHAIRMAN: The Report and the Petitions to be circulated.

The Council then adjourned till a quarter past eight of the clock on Saturday, the 16th May 1953.